

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) (INSOLVENCY) NO.587 OF 2020

In the matter of:

Committee of Creditors of Educomp Solutions Ltd
Through State Bank of India Appellant

Vs

Mahender Kumar Khandelwal,
RP of Educomp Solutions Ltd Respondent

Present:Mr Arun Kathpalia, Sr. Advocate, Ms Misha, Mr Siddant Kant, Ms Moulshree Shukla, Advocates for appellant.

Mr. Abhishek Sharma, Ms Anisha Mahajan, Advocates for Respondent.

ORDER
(Virtual Mode)

15.03.2021- When the case was called up, learned counsel for the appellant informs that Civil Appeal No.3224 of 2020 pending before the Hon'ble Supreme Court now directed to be listed on 18th March, 2021 for hearing.

List the appeal on **7th April, 2021**. On the said date learned counsel for the appellant will inform the latest status of the Civil Appeal No.3224/2020 pending before the Hon'ble Supreme Court.

Interim order to continue till next date of hearing.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms Shreesha Merla]
Member (Technical)

bm/RR